

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR M.A. SAYEED

Petition(s) for Special Leave to Appeal (Civil) No(s).14376/2012

PRABHAWATI AGARWAL & ORS. Petitioner(s)

VERSUS

SHEIKH BARIK ALI & ORS. Respondent(s)

Date: 04/10/2013 This Petition was called on for hearing today.

For Petitioner(s)
Mr. Vibhuti Sushant Gupta, Adv.
Mr. Mushtaq Ahmad, Adv.

For Respondent(s)

UPON hearing counsel the Court made the following
O R D E R

Respondent Nos.2 to 12, 15 and 17 have been already ordered to proceed ex parte, vide order dated 4.9.2013.

Service report in respect of respondent Nos.14, 16, 18 and 19 is awaited.

It is pertinent to note that despite final chance granted on the last date, the learned counsel for the petitioner has not taken any steps for substitution of the legal representatives of deceased respondent No.13 on record.

The office report in default be placed before the Hon'ble Judge in Chambers for necessary orders/directions.

Item No.42 -2-

Similarly, the learned Advocate, Ms. Upasana Bhagat has made a submission at Bar that respondent No.1 has expired long back. The learned counsel for the petitioner to take necessary steps for substitution by the next date positively.

It appears that the defects in the application for impleading the Wakf Board as respondent on record has been cured and the same is to be processed for listing before the Hon'ble Judge in Chambers for necessary orders/directions.

Registry to take necessary steps accordingly.

List again on 18.11.2013.

			(M.A. SAYEED)	
			REGISTRAR	

rd